CENTRAL ADMINISTRATIVE TRIBUNAL CHENNAI BENCH

OA/310/00600/2018, OA/310/00601/2018, OA/310/00602/2018, OA/310/00603/2018 & OA/310/00604/2018 Dated Monday the 04th day of June Two Thousand Eighteen

PRESENT

HON'BLE SMT. B. BHAMATHI, Member (A)

1.K.Sellapandi,	Applicant in OA 600/2018
2.R.Chitra Devy.	Applicant in OA 601/2018
3.M.Sankhitha,	Applicant in OA 602/2018
4.Gobi Y.,	Applicant in OA 603/2018
5.Thamizh. M.	Applicant in OA 604/2018

By Advocate M/s. Giridhar & Sai

Vs

1.Union of India, rep by its Secretary to Government (Education),

Chief Secretariat,

Puducherry.

2. The Director,

Directorate of School Education,

Puducherry.Respondents in all OAs

By Advocate Mr. R. Syed Mustafa

ORAL ORDER

(Pronounced by Hon'ble Smt. B. Bhamathi, Member(A))

Heard learned counsel for applicants. Since the applicants in all the OAs are similarly placed and have sought a similar relief, the OAs are disposed of by a common order.

- 2. The 1st applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:
 - "8.(i). to declare the transfer of the applicant from TKRSP Government Higher Secondary School, Koravalimedu, Puducherry to a School in Zone B of Karaikal as arbitrary and illegal and to forebear the respondents from effecting such transfer,
 - (ii) To award costs, and pass such further and other orders as may be deemed and proper and thus render justice."
- 3. It is submitted that the applicants who are presently working as Trained Graduate Teachers (TGT). The applicants apprehend that the teachers such as the applicants who are serving in Zone D will be transferred to Zone B in Karaikal on the basis of an alleged verbal communication of the 2nd respondent, which is in violation of the relevant provisions of the transfer policy dated 29.09.2014. Hence the applicants have approached this Tribunal.
- 4. Ms. S. Devie appears for the respondents on behalf of Mr. R. Syed Mustafa and she seeks time for filing reply. She further submits that no order with regard to transfer of the applicants has been passed so far by the respondents.
- 5. On perusal, it is seen that there is no order directing transfer of

OAs 600-604/2018

3

the applicants and it is only an apprehension that the applicants would

be transferred in violation of the policy.

6. Therefore to meet the ends of justice and without going into the

merits of the case, I deem it appropriate to permit the applicants to

submit a representation to the respondents with regard to their

grievance within a period of three days from the date of receipt of a

certified copy of this order. On receipt of such representation, the

respondents shall consider the same in accordance with law and pass a

reasoned and speaking thereon within a period of ten days thereafter.

Till such time, no precipitatory action against the interests of the

applicants shall be taken by the respondents.

7. OAs are disposed of with the above direction at the admission

stage.

(B. Bhamathi) Member(A) 04.06.2018

SKSI